

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4003

ANSWERED ON:18.08.2010

CORRUPTION CASES

Laguri Shri Yashbant Narayan Singh;Yadav Shri M. Anjan Kumar

Will the Minister of COAL be pleased to state:

- (a) Whether the Government has consulted Central Vigilance Commission (CVC) regarding the corruption cases in Coal India Limited (CIL) and its subsidiary coal companies noticed during the last three years and the current year;
- (b) If so, the details of the cases and the names of the officers involved in such cases company-wise;
- (c) The details of the corruption cases in CIL and it's subsidiary coal companies investigated by the Government during the last three years and the current-years;and
- (d) the details of the officers punished after investigations?

Answer

MINISTER OF THE STATE(I/C) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE(I/C) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKSH JAISWAL)

- (a): The Government consults CVC with regard to corruption cases involving Board Level Officers in respect of Coal India Ltd.(CIL) and its Subsidiary companies. CIL and its Subsidiaries consult CVC in respect of corruption cases involving officers who are upto two levels below the Board Level.
- (b)to (d): The information is being collected and will be laid on the Table of the House.